CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 346/TT/2026

Subject	:	Petition for the truing up of the transmission tariff for the 2019-24 and determination of the transmission tariff for the 2024-29 tariff period for combined asset under “POWERGRID works associated with additional 400 kV feed to Goa in the Western Region.
Petitioner	:	POWERGRID Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 19 Others.

Petition No. 369/TT/2026

Subject	:	Petition for the truing up of transmission tariff for the 2019-24 and determination of the transmission tariff for the 2024-29 tariff period for asset under "Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) S/s in the Western Region.
Petitioner	:	POWERGRID Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 410/TT/2026

Subject	:	Petition for the truing up of the transmission tariff for the 2019-24 and determination of the transmission tariff for the 2024-29 tariff period for the Combined Asset under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme 1: Raigarh - Pugalur 6000MW HVDC System” in Southern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Tamil Nadu Power Distribution Corporation Limited (TNPDCL) and 69 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Shri Zafrul Hasan, PGCIL Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.

3. The Petitioner's representatives further submitted that in response to the Technical Validation (TV) letters, the information has been filed vide affidavits dated 12.8.2026, 10.9.2026 and 10.9.2026 in Petition Nos. 346/TT/2026, 369/TT/2026 and 410/TT/2026 respectively. None of the Respondents have filed reply in the above matters.

4. After hearing the representatives of the Petitioner, the Commission directed the Respondent(s) to file their respective replies, if any, within one week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter;

5. Subject to the above, the Commission reserved the order in these Petitions**.**

By order of the Commission
Sd/-
(Kamal Kishore)
Deputy Chief (Law)